

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.220 – IA/595(AHM)2023  
ITEM No.221 – IA/751(AHM)2023  
ITEM No.222 - IA/838(AHM)2023  
in  
**CP(IB)/184(AHM)2022**

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Aries Paper Company  
V/s  
Saurashtra Specialities Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on: 13/05/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Ms. Sonal Bhavsar, Adv. in IA 838 of 2023  
For the RP : Mr. Harshil Patel, Adv. for Mr. Lalit M Patel, Adv.  
Dr. R. C Lodha, RP (in person)  
For the Respondent : Mr. Pratik Thakkar, Adv. for R-1 & 2

**ORDER**

**IA/595(AHM)2023**

Ld. Counsel for the applicant submitted that this application become infructuous. In view of the submissions made by applicant, IA 595 of 2023 is disposed-off.

**IA/751(AHM)2023**

Ld. Counsel for the applicant is directed to issue notice upon respondents.

List for further consideration on 04.06.2024.

**IA/838(AHM)2023**

None present for the applicant. Ld. Counsel for the respondent submitted that claim of applicant is admitted, hence, this application become infructuous. Later on Ld. Counsel for the applicant appeared and sought time to take instructions.

List for further consideration on 04.06.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**